

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3740
ANSWERED ON:20.03.2013
BENEFITS TO WEAKER SECTIONS
Beg Shri Mirza Mehboob

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether benefits of reservation for SCs, STs and OBCs are extended to the children of Gazetted officers and other creamy layer of the society belonging to the above categories;
- (b) if so, whether the Government considers to de-categorise the children of Gazetted officers in SC and ST so that the benefits of reservation goes to the left out weaker sections of the society; and
- (c) if so, the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a): Benefits of reservation for Scheduled Castes (SCs) and Scheduled Tribes (STs) are extended to the children of Gazetted officers. In case of Other Backward Classes (OBCs), the benefit of reservation is not available to the children of parents who fall in creamy layer as per criteria given in the Annexure.

(b) and (c): No such proposal is under consideration to de-categorize the children of gazetted officers in SC and ST from the benefit of reservation.

ANNEXURE

EXCERPTS FROM DEPARTMENT OF PERSONNEL AND TRAINING'S LETTER NO.36033/5/2004-ESTT(RES) DATED THE 14TH OCTOBER, 2004

Children of the following persons in civil services of the Central and the State Governments shall be treated as falling in creamy layer:-

- (a) parents, both of whom are directly recruited Class I/Group A officers;
- (b) parents, either of whom is a directly recruited Class I/Group A officers;
- (c) parents, both of whom are directly recruited Class I/Group A officers, but one of them dies or suffers permanent incapacitation;
- (d) parents, either of whom is a directly recruited Class I/Group A officer and such parents dies or suffers permanent incapacitation and before such death or such incapacitation has had the benefit of employment in any International Organisation like UN, IMF, World Bank, etc. for a period of not less than 5 years;
- (e) parents, both of whom are directly recruited Class I/Group A officers and both of them die or suffer permanent incapacitation and before such death or such incapacitation of the both, either of them has had the benefit of employment in any International Organisation like UN, IMF, World Bank, etc. for a period of not less than 5 years;
- (f) parents both of whom are directly recruited Class II/Group B officers;
- (g) parents of whom only the husband is a directly recruited Class II/Group B officer and he gets into Class I/Group A at the age of 40 or earlier;
- (h) parents, both of whom are directly recruited Class II/Group B officers and one of them dies or suffers permanent incapacitation and either of them has had the benefit of employment in any International Organisation like UN, IMF, World Bank, etc. for a period of not less than 5 years;
- (i) parents of whom the husband is a Class I/Group A officer (direct recruit or pre-forty promoted) and the wife is a directly recruited Class II/Group B officer and the wife dies; or suffers permanent incapacitation; and
- (j) parents of whom wife is a Class I/Group A officer (Direct Recruit or pre-forty promoted) and the husband is a directly recruited Class II/Group B officer and the husband dies or suffers permanent incapacitation.

Children of the following persons in civil services of the Central and the State Governments shall not be treated as falling in creamy layer:-

- (i) parents either of whom or both of whom are directly recruited Class I/Group A officer(s) and such parent(s) dies/die or suffers/suffer permanent incapacitation;

(ii) parents both of whom are directly recruited Class II/Group B officers and one of them dies or suffers permanent incapacitation;

(iii) parents both of whom are directly recruited Class II/Group B officers and both of them die or suffer permanent incapacitation, even though either of them has had the benefit of employment in any International Organisation like UN, IMF, World Bank, etc. for a period of not less than 5 years before their death or permanent incapacitation.